

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P No. 102/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE PARTIES: Safe House Information Management Solutions
Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

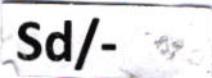
<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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ORDER

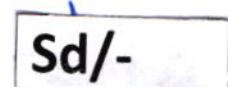
TCSP 101/230-232/NCLT/MB/MAH/2017

TCSP 102/230-232/NCLT/MB/MAH/2017

For the name of the Transferor Company in TCSP No.102/2017 has
mistakenly not been reflected in the Attendance-cum-Order Sheet, the same is
hereby corrected by including the Company Petition (TCSP/102/230-
232/NCLT/MB/MAH/2017) as another Company Scheme Petition and its name M/s.
Safe House Information Management Solution Pvt. Ltd. is hereby included in the
Cause Title, as sought by the Petitioner Counsel.


Sd/-

V. NALLASENAPATHY
Member (Technical)


Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)